

laid on the table of the House on 4-5-73 in response to Question No. 303.

(c) In consultation with the Bangladesh Government, Government is pursuing the matter with the Pakistan Government.

DIRECTORS/DEPUTY DIRECTORS IN THE DGS & D

776. DR. BHAI MAHAVIR :
SHRI JAGDISH PRASAD
MATHUR :
SHRI O. P. TYAGI

Will the Minister of SUPPLY be pleased to state :

(a) the number of the Directors and Deputy Directors separately who are working in DGS & D for the last three years ;

(b) whether Government have enquired into their sources of income during this period and verified their assets in comparison with their non sources of income;

(c) the number out of them who are regularly filing their detailed annual statements of income to Government ; and

(d) what action Government propose to take against those officers whose income has been found to be in excess of their known sources of income and whether Government have conducted any surprise raids at their residences with a view to ascertaining their standard of living and prepare an inventory of the money and articles in their possession ?

THE MINISTER OF SUPPLY (SHRI HAH NAWAZ KHAN) : (a) The number Directors and Deputy Directors who have worked in the DGS & D during the last three years irrespective of the period for which they have worked as such, is as under:—

Directors	56
Deputy Directors	113

(b) No, Sir.

(c) There are no instructions requiring the officers including the DGS&D officers submit their detailed *annual statements* of income. However, in accordance with the provisions of Central Civil Services (Conduct) Rules, 1964, the DGS&D officers like other Government officers are required to submit an *annual return* in respect of immoveable property. They are also required

to report any transaction exceeding Rs. 1,000/- in respect of movable property.

(d) No case has come to the notice of the Government during the period in question where the assets of the officers of the rank of Director and Deputy Director have been found to be in excess to their known sources of income. However, suitable action will be taken as and when such a case is established against any officer.

The Department of Supply and the DGS&D have no authority to organise raids at the residences of the officers. A raid, according to law can be made by the police in the course of investigations etc. of any case, if they are satisfied about the need of such an action.

भारतीयों द्वारा उगांडा में छोड़ी गई सम्पत्ति के लिए मुआवजे की अदायगी

777. श्री वीरेन्द्र कुमार सखलेचा :
क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने उगांडा से निष्कासित भारतीयों द्वारा वहां छोड़ी गई सम्पत्ति के लिए मुआवजा दिलाने की व्यवस्था करने के लिए क्या कार्यवाही की है;

(ख) क्या उगांडा में भारतीयों को उनकी सम्पत्ति के लिए मुआवजे देने के लिए उगांडा सरकार को लिखा गया है; और

(ग) क्या इस संबंध में उगांडा की सरकार से कोई उत्तर प्राप्त हुआ है?

†[PAYMENT OF COMPENSATION FOR THE PROPERTY LEFT BEHIND BY THE INDIANS IN UGANDA

777. SHRI V. K. SAKHLECHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the action taken by Government to arrange for the payment of compensation for the property left behind by the Indians expelled from Uganda ;